

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 102

IA(I.B.C)/905(CH)2024

And

CP (IB) No. 17/Chd/J&K/2021

IN THE MATTER OF:

Jammu and Kashmir Bank

...

Petitioner

Versus

Puneet Resutra

...

Respondent

Under Section: 95(1), 99, IBC 2016

Order delivered on 08.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Mayank Mathur, Advocate.

For the Resolution Professional : Mr. Vishal Hirawat, Advocate.

For the Personal Guarantor : Mr. Amandeep Singh Talwar, Advocate.

ORDER

IA(I.B.C)/905 (CH)2024

This is an application filed by RP under Rule 11 of NCLT Rules, 2016 to place on record the report filed under Section 99 of IBC, 2016. The same is taken on record subject to just exceptions. Thus, IA(I.B.C.)/905(CH)2024 is disposed of and be tagged with the main petition for reference purpose.

CP (IB) No. 17/Chd/J&K/2021

It is stated by the learned counsel for the Personal Guarantor that objections to the report has been e-filed. Let the hard copy be filed within two

days. Response thereto, if any, be filed within one week thereafter, with a copy in advance to the counsel opposite. List on 05.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)